

Sub: Compliance Report - OA No.607/2018 titled as Vinod Kumar Jangra Vs State of Haryana &Ors.

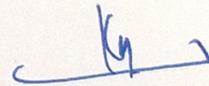
In the matter of OA No.607/2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors. Hon'ble National Green Tribunal directed that the Chief Secretary shall file a compliance report before the next date of hearing i.e. 13.12.2019 on various points including action taken against the erring official, establishment of a credible monitoring system and action against polluting units. Accordingly, the following compliance report is submitted on the above subject and the same may kindly be taken on record.

1. The disciplinary action has already been initiated against the erring officer Dr. Sunil Sheoran, Scientist B, the then Field Officer HSPCB, Regional Office Charkhi Dadri, by the HSPCB for allegedly giving false information.
2. 35 teams have been constituted by HSPCB to inspect all the stone crushers of District Charkhi Dadri to check the compliance status regarding installation and adequacy of Air Pollution Control Measures i.e. Wind Breaking wall, cover shed, sprinkling system, metal road plantation, water storage tank etc. as per notification dated 11.05.2016 issued for stone crushers by Government of Haryana, Environment Department. However, the inspection could not be conducted so far since all the stone crushers have been directed by EPCA to close down their operations till further directions. Deputy Commissioner, Charkhi Dadri, Tehsildar, Charkhi Dadri/Badhra and Divisional Forest Officer, Charkhi Dadri have been requested by the Board to submit the report regarding siting parameters for all the stone crushers of district Charkhi Dadri as per notification dated 11.05.2016, vide letter no. 19205-19207 Dated 15.11.2019, but siting parameter report is still awaited, as reported by Regional Officer of HSPCB. The Board has also requested vide letter no. 19623-25 dated 06.12.2019 to all the concerned agencies engaged in the upkeep and maintenance of roads to strengthen the roads leading in and around the crushers zones of District Charkhi Dadri. The Divisional Forest Officer, Charkhi Dadri has also been requested to plant trees in and around the stone crushing zones of District Charkhi Dadri to mitigate dust emission due the crushing activities.
3. With regard to monitoring of Ambient Air Quality, Monitoring Stations, 03 different locations have been identified for installation of Ambient Air Quality Monitoring Stations. Two of these stations, have been installed, one at village Jhojhu Kalan and other at village Chappar, Distt. Charkhi Dadri in the area where maximum number of stone crushers are located and are in operation.

In addition to above, HSPCB has also placed an order in the month of August, 2019 for procuring the Continuous Ambient Air Quality Monitoring Station which will be installed and made operational very soon.

4. Out of 36 stone crushers in the area inspected by the team constituted by the Hon'ble NGT, as mentioned in the previous report, 31 stone crushers were found non complying which have already been sealed by the Board. Apart from closure action, Environmental Compensation amounting Rs. 25,31,250, has been imposed on 6 stone crushers which has been deposited by them. The assessment and imposing of environmental compensation on the remaining 25 stone crushers is under process. The prosecution action has been initiated against 03 stone crushers which were found operating without obtaining CTO from the HSPCB. Show cause notices were issued to all the violating 31 stone crushers, out of which 12 stone crushers submitted the reply regarding compliance made along with performance security and requested for re-inspection to verify the compliance, and the same was done by the Board following due procedure and ensured the compliance.
5. HSPCB has taken up the matter for conducting a study for assessment of the carrying capacity of the area as directed by Hon'ble NGT with NEERI , New Delhi, which has informed that a period of 12 months may be required to complete the study and the same is under process.

In view of the above actions taken in the matter, the Hon'ble Tribunal is requested to take the same on record.



(Keshni Anand Arora)

Chief Secretary to Government Haryana

12.12.2019

Dated 12.12.2019

Encls. No PS/CS/2019/Spt-09

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.